

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH AT HYDERABAD

C.A. 547/97.

Dt. of Decision : 1-5-97.

Syed Rasool

.. Applicant.

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- The Divisional Railway Manager, SC Rly, Broad Guage, Sec'bad Divn. Secunderabad.
- The General ⁱ anager, SC Rly, Sec'bad.
- The Carriage and Wagons Superintendent, SC Rly, Bellampalli, A.P.

.. Respondents.

Counsel for the applicant : Mr.P.Rathaiah

Counsel for the respondents : Mr. V. Bhimanna, Addl. CGSC.

CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

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ORDER

CRAL ORDER (PER HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

Heard Mr.P.Rathaiah, learned counsel for the applicant and Mr.V.Bhimanna, learned counsel for the respondents.

- 2. This OA is filed to declare the action of the respondents in not considering the representation made by the applicant dated 31-1-97 and 12-2-97, as illegal, arbitrary and violative of principles of natural justice and also violative of article 14, 16 and 21 of the constitution of India, consequently directing the respondents to promote the applicant to the post of Gr-I Fitter from 11-2-94 and Fitter Maistry from 11-2-97 and pass such other order or orders as this Hon'ble Court may deem fit and proper in the circumstances of the case.
- 3. After the case was heard for certain time the learned counsel for the applicant submitted that he is withdrawing this OA. In view of the above the OA is dismissed as with-drawn. No costs.

(B.E. JAI PARAMESHWAR) MEMBERSJUDE.)

Dated: The 1st May 1997. (Dictated in the Open Court)

(R. RANGARAJAN)
MEMBER(ADMN.)

Dy Regist (3)

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Copy to:-

- The Divisional Railway Manager, S.C.Rly, Broadguage, Secbad Division, Secunderabad.
- 2. The General Manager, S.C.Rly, Secunderabad.
- 3. The Superintendent, Carriage and Wagons, S.C.Railway, Bellampalli, A.P.
- 4. One copy to Sri. P.Rathaiah, advocate, CAT, Hyd.
- 5. One copy to Sri. V.Bhimanna, SC for Rlys, CAT, Hyd.
- 6. One copy to Deputy Registrar (A), CAT, Hyd.
- 7. One spare copy.

Rsm/-

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/ CHECKED BY APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

THE HIM'BLE SHRI R.R MG RODAN : M(A)

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DATED: 1/f

THEMEDOUC/RECAD

R.A.C.D/M.A.No.

547/97

D.A.NO.

ADMINITED INTERIM DIRECTIONS ISSUED
ALLOWED
DISPOSED OF WITH DIRECTIONS
DISMISSED AS WITHDRAWN
ORDERED/REJECTED
NO. ORDER AS TO DOSTS

YLKR

II COURT

1 0 JUN 1997

EVENUE PURENCH